

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

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**Subject:- Compliance of directions issued by the Hon'ble Court, vide order dated 13.02.2026, in CM (M) No. 42/2026 titled Fayaz Ahmad Sheikh and Ors. Vs Qamar Un Nisa and Anr.**

## CIRCULAR

**No: 07 of 2026/RG**

**Dated: 03.03.2026**

Whereas, in the subject order, the Hon'ble Court has expressed displeasure, on coming across uncertified copies taken in photostat form from the court record itself and appended as annexures to the petition(s), relating to civil as well as criminal proceedings, meaning thereby, that the concerned clerk of a given court is allowing the access to the litigant to have the document of the court file taken in photostat form.

Whereas, the Hon'ble Court has further observed, that this type of court case document procurement practice, is nothing but a pointer to the fact that such documents are not procured from the court records by fair means.

In compliance to the aforesaid directions, it is hereby strictly directed that no Presiding Officer or Member of the court staff shall supply or permit the supply of any uncertified photostat copy or pleadings, orders, depositions, exhibits or any document forming part of the court record, to any person whatsoever, except strictly in accordance with the applicable rules, governing inspection and grant of certified copies.

Any violation of these directions shall be viewed seriously and shall invite appropriate disciplinary action. All Presiding Officers shall bring the contents of this circular to the notice of court staff working under their control and ensure its compliance.

**By Order.**



**(M.K. Sharma)**

**Registrar General**

**Dated:- 03.03.2026**

**No:- 10760-802 RG/GS**

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr/Mrs. Justice \_\_\_\_\_;  
..... for information of their Lordships
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
4. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;  
..... for information.

7. All Principal District and Sessions Judges, UTs of J&K and Ladakh for information/ necessary action and with the request to get the same circulated amongst the judicial officers under their respective jurisdiction(s), for necessary compliance at their end;
8. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for information.
9. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and uploading the same on the official website of the High Court.
10. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
11. Order file.

  
**Registrar General**